(a) whether it is a fact that a number of posts reserved for Scheduled Caste and Scheduled Tribe candidates in different classes of Services viz. B, C, and D, in various Departments of the Ministry of Health and Family Welfare were filled up by the general candidates ;

(b) if so, the details of such posts, class-wise, during the year 1978, 1979 and 1980 and the reasons therefor ; and

(c) whether Government propose to impose a ban on exchange of reserved posts with general posts in the interest of Scheduled Caste and Scheduled Tribe candidates ?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI B. SHANKARANAND) : (a) No.

(b) Does not arise.

(c) As the interests of Scheduled Castes and Scheduled Tribes are well protected under the existing Government orders on the subject, the question of imposing ban on interchange of reserved vacancies with general candidates does not arise.

स्टीमरों के ऊपरी डेकों पर जलपान गृह

5268. **श्री गयूर अली खान :**
श्री जगपाल सिंह :
श्री चन्द्रजीत यादव :
श्री रामावतार शास्त्री :

क्या रेल मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या पूर्वोत्तर रेलवे के सोनपुर डिवीजन में महेन्द्रघाट और पहलेजा घाट के बीच चलने वाले स्टीमरों के ऊपरी डेकों पर एक जलपान गृह चलाने का ठेका एक ठेकेदार को दिया गया है ;

(ख) क्या डिपार्टमेंटल स्टीमर फैरी केटरिंग वैंडिंग कोआपरेटिव सोसायटी लिमिटेड (रजिस्टर्ड), सोनपुर (सारन) ने भी जो लाभकर काम कर रही हैं इस बारे में एक आवेदन पत्र दिया था और यदि हां, तो क्या ठेका इसे दिया गया था और यदि नहीं, तो इसके क्या कारण हैं ;

(ग) क्या महेन्द्रघाट जलपान गृह के ठेकेदार की ओर लाखों रुपयों की राशि बकाया है और गबन के दोष सिद्ध मामले सरकार के विचाराधीन पड़े हैं ;

(घ) यदि हां, तो ऐसे ठेकेदारों को पुनः ठेका दिये जाने के क्या कारण हैं; और

(ङ) क्या उपर्युक्त ठेके के कारण सोनपुर केटरिंग को लाखों रुपयों की हानि होने की आशंका है ?

रेल मंत्रालय तथा संसदीय कार्य विभाग उपमंत्री (श्री मलिकार्जुन (क) और (ख) : पहलेजाघाट और महेन्द्रघाट के बीच चलने वाले स्टीमरों के ऊपर वाले डेक में कोई कैफेटेरियां नहीं हैं तथापि स्टीमरों के ऊपर वाले डेक में विभागीय प्रबन्ध के अन्तर्गत एक वेंडिंग यूनिट मौजूद है जो कि महेन्द्रघाट के अल्पाहार कक्ष के वर्तमान ठेकेदार श्री सुरेन्द्र मिश्र के नाम से आवंटित की गयी है ताकि उनका अल्पाहार का ठेका अर्थ-क्षम रह सके । इस ठेके को दिए जाने के लिए न तो कोई आवेदन-पत्र ही मांगे गये थे और न ही सहकारी समिति से कोई आवेदन प्राप्त हुआ है अतः इस समिति के मामले की अपेक्षा करने का प्रश्न ही नहीं उठता ।

(ग) से (ङ). श्री सुरेन्द्र मिश्र के नाम में 3531 रुपए की बकाया राशि पड़ी हुई है । इस ठेकेदार के विरुद्ध गबन का कोई मामला विचाराधीन नहीं है । सोनपुर खानपान इकाई और स्टीमर में ऊपर वाले डेक की लाभ-हानि का लेखा

अलग अलग रखा जाता है । 1979-80 के दौरान इन दोनों यूनिटों ने लाभ दिखाया है । स्टीमर के ऊपर वाले डेक के वैंडरों ने उच्च न्यायालय में एक याचिका दायर की है और अन्तरिम स्थगन आदेश प्राप्त कर लिया है । यह मामला इस समय न्यायाधीन है ।

Looting of Railway Stalls by Kisans

5269. SHRI KRISHNA CHANDRA HALDER : Will the Minister of RAILWAYS be pleased to state :

(a) the total number of Railway stalls looted by Kisans (Congress-I) while coming to attend the Kisan Rally at Delhi ; and

(b) what steps have been taken to recover the damages ?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) : (a) one.

(b) As the culprits who looted the stall could not be identified, no action could be taken against them. However, the case is under Police investigation.

Number of Srotocols Signed

5270. SHRI RAM VILAS PASWAN : Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) what is country-wise number of protocols and technical and economic cooperation agreements signed during the last three years ;

(b) how many of them have been given the ractical shape (agreement-wise etails) ;

(c) how many of them have not seen the implementation at all beyond the trips of the officials of the nodal Ministry for such agreements ;

(d) what are the nodal Ministry-wise details of agreements reached with various countries (agreements/protocols) ; and

(e) what are the details of the cases which have been brought to the notice of the Leader of the other party to the agreement/protocol ?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI P. V. NARASIMHA RAO) : (a) to (e). The information is being collected from various Ministries/Departments and will be laid on the Table of the House.

12 hours.

SHRI KRISHNA CHANDER HALDER (Durgapur) : Sir, I have given a Call attention motion regarding the lathi charge on the Kisan rally..... *(Interruptions)* You have given a solemm assurance.....

Mr. SPEAKAR : Nothing is going on record without my permission.

(Interruptions) **

SHRI INDRAJIT GUPTA (Basirhat) : I have given a Calling Attention Motion.....

Mr. SPEAKAR : I am ascertaining the facts and I will let you know today.

SHRI INDRAJIT GUPTA : What facts ?

Mr. SPEAKAR : Yes, I will tell you. You come to me.

(Interruptions)

**Not recorded.